

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 212  
CAA-53/ND/2021**

**IN THE MATTER OF:**

**M/s. Falck Services Pvt. Ltd. and  
M/s. Falck India Pvt. Ltd.**

**...APPLICANT**

**Section  
Under Section 230-232**

**Order delivered on 18.08.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Applicant  
For the Transferor and  
Transferee Company  
For the OL  
For the Income Tax Department**

**:**

**:Mr. Merlin Mathew, Advocate.  
:Ms. Hemlata Rawat Adv.  
:Ms. Easha Kadian, Mr. Sanjay  
Kumar, St. counsels along with  
Mr. Himanshu, Advocate.**

**ORDER**

Heard the submissions made by the Ld. Counsel for the applicant. Ld. Counsel for the applicant has submitted that they have received a query letter from the office of Official Liquidator and they are taking steps to file their response to the same. Ld. Counsel for the Official Liquidator is present and prayed for grant of time to file their reply. Proxy counsel for the Income Tax Department is present and prayed for grant of time to file reply. Three week's time is granted to OL as well as Income Tax Department to file their reply. No one has represented on behalf of the Regional Director at the time of virtual hearing of the matter. Therefore, Court Officer may send e-notice to the RD for

(Annu)



their appearance as well as filing reply in the matter. Ld. Counsel for the applicant is also directed to serve notice on RD for their appearance as well as filing reply in the matter. Post the matter to **27<sup>th</sup> September, 2021.**

-Sd-

**(Hemant Kumar Sarangi)**  
**Member (T)**

-Sd-

**(P.S.N. Prasad)**  
**Member (J)**

(Annu)